

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 23<sup>RD</sup> OCTOBER, 2017 AT 2.00 P.M.**

### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Anil Madhav Dave, Union Minister of State
2. Mahant Chand Nath Yogi, Member of Parliament
3. Shri Narain Singh, former Member of Parliament
4. Shri Jaleb Khan, former Chief Parliamentary Secretary of Haryana
5. Dr. Brij Mohan Gupta, former Member of Haryana Legislative Assembly
6. Shri Arjan Singh, Marshal of the Indian Air Force
7. Freedom Fighters of Haryana
8. Martyrs of Haryana
9. Others

### **II. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to lay on the Table the Haryana Settlement of Outstanding Dues Ordinance, 2017.(Haryana Ordinance No. 1 of 2017).
2.	A MINISTER	to lay on the Table the Gurugram Metropolitan Development Authority Ordinance, 2017.(Haryana Ordinance No. 2 of 2017).
3.	A MINISTER	to lay on the Table the Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017.(Haryana Ordinance No. 3 of 2017).
4.	A MINISTER	to re-lay on the Table the Personnel Department Notification No. G.S.R.23/Const./Art.320/2016, dated the 2 <sup>nd</sup> August, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
5.	A MINISTER	to re-lay on the Table the Personnel Department Notification No.G.S.R.29/Const./Art.320/2016, dated the 15 <sup>th</sup> December, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
6.	A MINISTER	to lay on the Table the Personnel Department Notification/ Corrigendum No. G.S.R.4/Const./Art.320/2017.dated the 27 <sup>th</sup> April, 2017 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.

7.	A MINISTER	to lay on the Table the Finance Department Notification No. S.O.-51/H.A.32/2014/S.19/2017, dated the 18 <sup>th</sup> July, 2017, regarding the Haryana Protection of Interest of Depositors (in Financial Establishment) Rules, 2017, as required under section 19 (2) of the Haryana Protection of Interest of Depositors (in Financial Establishment) Act 2013.
8.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No 18/ST-1/H.A.6/2003/S.60/2017, dated 14 <sup>th</sup> June, 2017, regarding amendment in the Haryana Value Added Tax Rules, 2003, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
9.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



38.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

54.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

70.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

86.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to lay on the Table the 40 <sup>th</sup> Annual Report of the Haryana Tourism Corporation Limited for the year 2013-14, as required under section 619-A (3)(b) of Companies Act, 1956.
88.	A MINISTER	to lay on the Table the 42 <sup>nd</sup> Annual Report of the Haryana Seeds Development Corporation Limited for the year 2015-16, as required under section 619-A (3)(b) of Companies Act, 1956.
89.	THE FINANCE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2015-2016 of the Government of Haryana in pursuance of the provision of Clause (2) of Article 151 of the Constitution of India.

**V. (i) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29<sup>th</sup> August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading maligned the dignity of the House.

**ALSO**

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(ii) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

**ALSO**

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**CHANDIGARH:  
THE 22<sup>ND</sup> OCTOBER, 2017.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**